

MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.09/AM21
(HELD ON 06.10.2021)
UNDER THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. NC/7/MEET/Sep/202122/9 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 06.10.2021, under the Chairmanship of Shri Hardeep Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DPIIT
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri Dilip Kumar, DDG

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 8 dated 31.08.2021 since uploaded on DGFT website.

Manual Cases

Case No. A-155	M/s. Prime Progression Export & Services Pvt. Ltd.	HQ. F. No. 01/87/171/191/AM17/DES-VII	Approved
Meet No/Date NC/7/MEET/Sep/202122/9		SEZ F. No. 1/24/2010:EOU.CSEZ	
Dated: 06.10.2021			

Subject: Fixation of Standard Input-Output Norms for the export product

Decision: - Based on the examination of the case of firm by Technical Expert (Consultant)-III in File No. 01/87/171/191/AM17/DES VII, the Committee decided to ratify the license as under -

Item of manufacture as per LOP	Name of Raw materials (imported/ Indigenous)	Wastage of Scrap recommended (per unit of export item)
Container Liners and Accessories, Bulkheads of Container Liners etc.	Polyethylene Film LD-NAT_LFT & Sleeve-PE Film - 20 Feet PE Liner 30 Feet PE Liner 40 Feet PE Liner	5% 6.35% 7.35%

Dilip Kumar
दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	PP Woven Fabric ?HDPE Woven Fabric –	
	20 Feet PE Liner	9.16%
	40 Feet PE Liner	7.5%
	PP Woven Fabric / HDPE Woven Fabric-PP/HDPE Fabric	5%
	Thermal Woven Fabrics Roll-Thermal Woven Fabrics	2.93%

Case No. A-156 Meet No/Date: NC/7/MEET/Sept/202122/9 Dated: 06.10.2021	M/s. Gujarat Flouro Chemicals Ltd.	HQ. F. No. 01/87/50/415/AM18 RAL F. No. 1/24/2010:EOU:CSEZ AA No. 3410043424 dated 30.08.2017	Approved
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Subject:- Request for fixation of norms in respect of Advance Authorization No. 3410043424 dated 30.08.2017.

Decision :- Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. 01/87/50/0415/AM18, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Fluoroelastomer Co-Polymer (FKM - Fluonox)	1Ton	Vinylidene Fluoride VF2 (VDF)	646.40Kg
		Hexafluoropropylene	464.0Kg
		Bishenol AF	20.0Kg
		Benzyltriphenylphosphonium Chloride (BTPPC)	5.0Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-157 Meet No/Date: NC/7/MEET/Sept/202122/9 Dated: 06.10.2021	M/s. Precision Moulds & Dies Pvt. Ltd.	HQ. F. No. 01/87/50/361/AM18 RA F. No. 05/24/40/234/AM18 AA No. 0510403912 dated 04.09.2017	Deferred
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Sub: - Re-consider the decision of NC Meeting No.5/87 dated 21.11.2017 in respect of Advance Authorization No.0510403912 dated 04.09.2017.

Decision :- The committee considered the case as per agenda and decided to call the firm for personal hearing alongwith samples.

Dilip Kumar
 दिलीप कुमार/DILIP KUMAR
 उप निदेशक विदेश व्यापार/Dy DGFT
 विदेश व्यापार निदेशालय/DGFT
 कृषि एवं उद्योग विभाग
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No. A-158	M/s. Gujarat Fluoro Chemicals Ltd.	HQ. F. No. 01/87/50/128/AM20	Deferred
Meet No/Date: NC/7/MEET/Sept/202122/9		RLA F. No. 34/24/40/344/AM19	
Dated: 06.10.2021		AA No. 3410045162 dt.21.05.2019	

Subject:- Fixation of norms in respect of AA No. 3410045162 dt.21.05.2019.

Decision :- The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Brief manufacturing process starting from imported raw material i.e. R-142B & not VDF.
2. Chemistry involved in conversion of R-142B to VDF molecular weight.

ONLINE CASES

Case No.:1	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00070566 AM21	RLA File : 03AA04020394 AM21	Lic.No/Date: 0311001240 27/01/2021	
1 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. The specification and function of each input for the manufacture of the export item. 2. Import content in the export item. 3. Complete calculation for the requirement of all the inputs both imported and indigenous for the manufacture of export item, giving wastage separately.			
Case No.:2	Party Name: MEHTA STONE CONSORTIUM	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00070894 AM21	RLA File 05AA04026030 AM21	Lic.No/Date: 0511000948 27/01/2021	
2 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Manufacturing process indicating stage wise wastage of both imported and indigenous inputs for the manufacturing of export item. 2. Specification of both export and import items, giving its weight in Kg terms. 3. Complete calculation for the requirement of inputs for the manufacturing of export giving wastage separately.			

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
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Case No.:3	Party Name: SNF(INDIA) PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
3 HQRNORM APPLY 00071626 AM21	RLA File 26AA04001581 AM21	Lic.No/Date: 2611000059 28/01/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-III for examination and deferred the case.			

Case No.:4	Party Name: VISION POLYMER PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Approved
HQRNORM APPLY 00071889 AM21	RLA File 34AA04002162 AM21	Lic.No/Date: 3411000152 28/01/2021	
4 Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00071889 AM21, the Committee decided to ratify the license as under:-			
Export item	Quantity	Import item	Quantity
Acrylic sheet(Acrylic sheet)	1000000Kg	Polymethyl Methacrylate	1050000Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:5	Party Name: SNF (INDIA) PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
5 HQRNORM APPLY 00071913 AM21	RLA File 26AA04001510 AM21	Lic.No/Date: 2611000061 28/01/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-III for examination and deferred the case.			

Case No.:6	Party Name: HALDIA PETROCHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
6 HQRNORM APPLY 00073155 AM21	RLA File 02AA04008172 AM21	Lic.No/Date: 0211000235 29/01/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to C&PC for examination and deferred the case.			

Case No.:7	Party Name: WACKER METROARK CHEMICALS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
7 HQRNORM APPLY 00073158 AM21	RLA File 02AA04008290 AM21	Lic.No/Date: 0211000243 29/01/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to			

Technical Expert (Consultant) (C&PC) for examination and deferred the case.

Case No.:8	Party Name: SAGAR POLYTECHNIK LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Approved
HQRNORM APPLY 00075656 AM21	RLA File 24AA04003294 AM21	Lic.No/Date: 2411000190 02/02/2021	

8 Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00075656 AM21, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
RIGID PIPES & TUBES(N.A.) (containing 95% CPVC)	200000Kg	CPVC RESIN	190000 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:9	Party Name: SAGAR POLYTECHNIK LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved
HQRNORM APPLY 00075657 AM21	RLA File 24AA04003296 AM21	Lic.No/Date: 2411000189 02/02/2021	

9 Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00075657 AM21, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
FLEXIBLE PIPES & HOSES FOR SUCTION & DELIVERY(NA) (containing 86% CPVC)	200000Kg	CPVC RESIN	172000Kg

RA may take consequential action as per Policy / Procedures.

Case No.:10	Party Name: VAGMINE OVERSEAS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00076607 AM21	RLA File 05AA04028242 AM21	Lic.No/Date: 0511001101 04/02/2021	

10 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Manufacturing process indicating stage wise wastage of both imported and indigenous raw materials.
2. Net import content in export item, giving complete calculation for requirement of raw materials and its specification.
3. NOC from M/o Environment Forest & Climate Change for import of Rubberized Friction Cord.

Case No.:11	Party Name: VISION PRODUCTS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
HQRNORM APPLY 00077674 AM21	RLA File 34AA04002177 AM21	Lic.No/Date: 3411000181 05/02/2021	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-II in File No. HQRNORM APPLY 00077674 AM21, the Committee decided to ratify the license as under:-			
Export item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION-VOY-8038-[65%](VOY-8038-[65%])	21120 Kg	NEO PENTYL GLYCOL	6589.50 Kg
		ISO PHTHALIC ACID	6188.20 Kg
		ADIPIC ACID	2914.60 Kg
		C-10 SOLVENT	3168.00 Kg
		BUTYL GLYCOL	4224.00 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:12	Party Name: TOT TYRES PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00081098 AM21	RLA File 05AA04029662 AM21	Lic.No/Date: 0511001194 10/02/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. To indicate weight of tyre in Kg term. 2. Complete calculation for the requirement of inputs (both imported and indigenous) separately wastage of each input. 3. To give net import content of each input in the export item.			

Case No.:13	Party Name: MEHTA STONE CONSORTIUM D	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00082865 AM21	RLA File 05AA04030325 AM21	Lic.No/Date: 0511001238 12/02/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Manufacturing process indicating stage wise wastage of both imported and indigenous inputs for the manufacturing of export item. 2. Specification of both export and import items, giving its weight in Kg terms. 3. Complete calculation for the requirement of inputs for the manufacturing of export giving wastage separately.			

Case No.:14	Party Name: ATUL LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9	Status: Deferred
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		06.10.2021	
HQRNORM APPLY 00086601 AM21	RLA File 08AA04009041 AM21	Lic.No/Date: 0811000720 18/02/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Epoxy value of the export item. 2. COA of the Export Item.			

Case No.:15	Party Name: EXPANDED POLYMER SYSTEMS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00087571 AM21	RLA File 03AA04023963 AM21	Lic.No/Date: 0311001826 19/02/2021	
15 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. In the past in 2020, above export item was having 50% resin and 50% HCFC gas. However, in the present case, no gas is shown in the export composition please clarify. 2. % Assay of the export item. 3. COA of export item.			

Case No.:16	Party Name: SNF(INDIA) PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
16 HQRNORM APPLY 00092296 AM21	RLA File 262404000022 AM21	Lic.No/Date: 2611000086 25/02/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) (Nand Lal) for examination and deferred the case.			

Case No.:17	Party Name: SRI RAMKARTHIC POLYMERS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00091874 AM21	RLA File 32AA04006338 AM21	Lic.No/Date: 3211000532 25/02/2021	
17 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Specification of Import item, indicating its generic name. 2. Manufacturing process indicating stage wise wastage and also calculation for the requirement of imported and indigenous raw materials, giving its wastage separately for the manufacture of Export item. 3. Net Import content percentage in the export item.			

18 Case No.:18	Party Name: SNF(INDIA) PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9	Status: Deferred
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		06.10.2021	
HQRNORM APPLY 00081098 AM21	RLA File 26AA04001587 AM21	Lic.No/Date: 2611000084 25/02/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) (Nand Lal) for examination and deferred the case.			

Case No.:19	Party Name: SNF(INDIA) PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
19 HQRNORM APPLY 00081098 AM21	RLA File 26AA04001512 AM21	Lic.No/Date: 2611000085 25/02/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-III for examination and deferred the case.			

Case No.:20	Party Name: BALKRISHNA INDUSTRIES LIMITE	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
HQRNORM APPLY 00092765 AM21	RLA File 03AA04025734 AM21	Lic.No/Date: 0311002048 26/02/2021	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No HQRNORM APPLY 00092765 AM21, the Committee decided to ratify the license as under:-			

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Export Item	Qty.	S.No.	Import Items	Qty.(in Kg)
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, A. Bias - Nylon. (Total Quantity to be exported 5,576,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	4.489
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	25.352
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.063
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.706
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	8.735
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	7A) CARBON BLACK FEED STOCK (CBFS)	48.430
		8	NYLON TYRE CORD FABRIC (DIPPED)	6.878
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.100
		10	WIRE OF IRON OR NON-ALLOY STEEL OF	3.367

		A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	
11		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.494
12		RUBBER CHEMICAL :ANTIOXIDANTS	0.917
13		RUBBER CHEMICAL :ACCELERATOR	0.494
14		RUBBER CHEMICAL :RETARDERS	0.097
15		ZINC OXIDE	1.810
16		STEARIC ACID	1.084
17		MICROCRYSTALLINE PETROLEUM WAX	0.836
18		PRECIPITATED SILICA	0.002
19		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.312
20		PHENOLIC TACKIFIER RESIN	0.199
21		INSOLUBLE SULPHUR	0.101
22		PROCESSING ADDITIVES	0.568
23		HOMOGENIZING AGENT	0.001
24		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
25		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
26		BLADDERS (Qty. in Nos.)	0.020
27		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA may take consequential action as per Policy / Procedures.

Case No.:21	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
21 HQRNORM APPLY 00094466 AM21	RLA File 03AA04026277 AM21	Lic.No/Date: 0311002067 01/03/2021	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00094466AM21, the Committee decided to ratify the license as under:-			

Export Item	Qty.	S.No.	Import Items	Qty.(in Kg)
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel. (Total Quantity to be exported 4,751,500.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	19.086
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	11.462
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.012
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	12.483
		5	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.799
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	7A) CARBON BLACK FEED STOCK (CBFS)	43.690
		8	NYLON TYRE CORD FABRIC (DIPPED)	0.010
		9	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	10.953
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.421
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.448
		12	RUBBER CHEMICAL :ANTIOXIDANTS	1.381
		13	RUBBER CHEMICAL :ACCELERATOR	0.746
		14	RUBBER CHEMICAL :RETARDERS	0.022
		15	ZINC OXIDE	2.408
		16	STEARIC ACID	0.368
		17	MICROCRYSTALLINE PETROLEUM WAX	0.683
		18	PRECIPITATED SILICA	2.128
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	1.461
		20	PETROLEUM TACKIFIER RESIN	0.564
		21	PHENOLIC TACKIFIER RESIN	0.733

L. L. P. Kumar

दिलीप कुमार/DILIP KUMAR
उप महासंचालक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महाविभाग/DGFT
वणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	1712 / 1723 / 1783	
6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
7	7A) CARBON BLACK FEED STOCK (CBFS)	53.817
8	NYLON TYRE CORD FABRIC (DIPPED)	2.054
9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.009
11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.872
12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.474
13	RUBBER CHEMICAL :ANTIOXIDANTS	1.352
14	RUBBER CHEMICAL :ACCELERATOR	0.685
15	RUBBER CHEMICAL :RETARDERS	0.130
16	ZINC OXIDE	1.808
17	STEARIC ACID	0.889
18	MICROCRYSTALLINE PETROLEUM WAX	0.882
19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.090
20	PHENOLIC TACKIFIER RESIN	0.636
21	INSOLUBLE SULPHUR	0.292
22	PROCESSING ADDITIVES	0.514
23	HOMOGENIZING AGENT	0.443
24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
26	BLADDERS (Qty in Nos.)	0.020
27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the

Hand Book of Procedure, Vol. II. for all export items.

RA may take consequential action as per Policy / Procedures.

Case No.:23	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
HQRNORM APPLY 00099252 AM21	RLA File 03AA04026181 AM21	Lic.No/Date: 0311002130 09/03/2021	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-III in File No HQRNORM APPLY 00099252 AM21, 1the Committee decided to ratify the license as under:-

Export Item	Qty.	S.No.	Import Items	Qty.(in Kg)
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, A. Nylon, Nylon and Aramide. (Total Quantity to be exported 5,415,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	13.795
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.909
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.081
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	9.005
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.043
		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.248
		7	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		8	7A) CARBON BLACK FEED STOCK (CBFS)	46.689
		9	NYLON TYRE CORD FABRIC (DIPPED)	7.990
		10	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.081
		11	POLYESTER TYRE CORD FABRIC (DIPPED)	0.045
		12	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.971
		13	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.702
		14	RUBBER CHEMICAL :ANTIOXIDANTS	0.904

15	RUBBER CHEMICAL :ACCELERATOR	0.551
16	RUBBER CHEMICAL :RETARDERS	0.109
17	ZINC OXIDE	1.919
18	STEARIC ACID	1.118
19	MICROCRYSTALLINE PETROLEUM WAX	0.804
20	PRECIPITATED SILICA	0.139
21	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.730
22	PETROLEUM TACKIFIER RESIN	0.025
23	PHENOLIC TACKIFIER RESIN	0.524
24	INSOLUBLE SULPHUR	0.121
25	SILANE COUPLING AGENT	0.007
26	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.004
27	PROCESSING ADDITIVES	0.481
28	HOMOGENIZING AGENT	0.050
29	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
30	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
31	BLADDERS (Qty. in Nos.)	0.020
32	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export item.

RA may take consequential action as per Policy / Procedures.

Case No.:24	Party Name: DOSHION POLY SCIENCE PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00105103 AM21	RLA File 03AA04026277 AM21	Lic.No/Date: 0811001047 17/03/2021	
24 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. What is the difference between Import and Export items.			
2. Composition of Export item.			

3. COA of Import Item from Foreign supplier.
4. COA of Export Item.

Case No.:25	Party Name: S M I COATED PRODUCTS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved	
HQRNORM APPLY 00105716 AM21	RLA File 03AA04029701 AM21	Lic.No/Date: 0311002614 18/03/2021		
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00105716 AM21, the Committee decided to ratify the license as under:-				
25	Export item	Quantity	Import item	Quantity
	Self Adhesive Coated BOPP Film(Self Adhesive Coated BOPP Film) (using Coated Biaxially Oriented PP film)	3500000 SQM	Coated Biaxially Oriented Polypropylene Film	3640000 SQM
			Adhesive (100 percent Solid) Rubber Based Hot melt	70000 Kg
			Glassine Paper (60 gsm +/- 10 Percent)	3640000 SQM
RA may take consequential action as per Policy / Procedures.				

Case No.:26	Party Name: OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00094466 AM21	RLA File 05AA04040617 AM21	Lic.No/Date: 0511001803 18/03/2021	
26	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-		
	1. Composition of Thermoplastic Rubber compound. 2. Complete calculation for the requirement of both imported and indigenous items to manufacture the product export item, giving wastage separately. 3. To give weight of import item, Rubber processing oil in kg term.		

Case No.:27	Party Name: DOSHION POLY SCIENCE PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00107083 AM21	RLA File 08AA04011931 AM21	Lic.No/Date: 0811001084 19/03/2021	
27	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-		
	1. What is the difference between Import and Export items. 2. Composition of Export item.		

3. COA of Import Item from Foreign supplier.
4. COA of Export Item.

Case No.:28	Party Name: DOSHION POLY SCIENCE PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00108546 AM21	RLA File 08AA04011506 AM21	Lic.No/Date: 0811001076 22/03/2021	

28 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. What is the difference between Import and Export items.
2. Composition of Export item.
3. COA of Import Item from Foreign supplier.
4. COA of Export Item.

Case No.:29	Party Name: DOSHION POLY SCIENCE PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00108548 AM21	RLA File 08AA04011512 AM21	Lic.No/Date: 0811001077 22/03/2021	

29 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. What is the difference between Import and Export items.
2. Composition of Export item.
3. COA of Import Item from Foreign supplier.
4. COA of Export Item.

Case No.:30	Party Name: MARUTI TECHNO RUBBER PVT LTD	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved
HQRNORM APPLY 00112510 AM21	RLA File 05AA04041299 AM21	Lic.No/Date: 0511001917 24/03/2021	

30 Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-III in File No. HQRNORM APPLY 00112510 AM21, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
Hydrophilic Swell Tape/Bar made out of TPE Compound(Good Swelling Properties)	25000Kg	TAP Compound (Dry Flex)	20400Kg
		Acrylic Polymer Water Retaining Agent.	5100Kg

RA may take consequential action as per Policy / Procedures.

Dilip Kumar

Case No.:31	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
31 HQRNORM APPLY 00113425 AM21	RLA File 03AA04029429 AM21	Lic.No/Date: 0311002469 25/03/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) -III for examination and deferred the case.			

Case No.:32	Party Name: EXPANDED POLYMER SYSTEMS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
HQRNORM APPLY 00113535 AM21	RLA File 03AA04031391 AM21	Lic.No/Date: 0311002867 25/03/2021	
32	Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No HQRNORM APPLY 00113535 AM21, the Committee decided to ratify the license as under:-		

Export item	Quantity	Import item	Quantity
Polyester Polyol (P 775)	1 Kg	Diethylene Glycol	0.2716Kg
		Trimethylolpropane	0.00354Kg
		Adipic Acid	0.7308Kg

RA may take consequential action as per Policy / Procedures.

33

Case No.:33	Party Name: MARUTI TECHNO RUBBER PVT LTD	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved	
HQRNORM APPLY 00113853 AM21	RLA File 05AA04042256 AM21	Lic.No/Date: 0511001949 25/03/2021		
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00113853 AM21, the Committee decided to ratify the license as under:-				
Export item		Quantity	Import item	Quantity
Hydrophilic Swell Tape/Bar made out of TPE Compound(Good Swelling Properties)		25000Kg	TAP Compound (Dry Flex)	20400Kg
			Acrylic Polymer Water Retaining Agent.	5100Kg
RA may take consequential action as per Policy / Procedures.				

Case No.:34	Party Name: ARVIND LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
34 HQRNORM APPLY 00117261 AM21	RLA File 08AA04012708 AM21	Lic.No/Date: 0811001142 31/03/2021	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-III in File No. HQRNORM APPLY 00117261 AM21, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
Fiber Glass Reinforced Products (HS Code : 39219099; 39259090,39269099,84199090)(Glass Roving, Fabric & Unsaturated polyester resin with fillers & catalyst pulled in heated moulds)	4000000Kg	Unsaturated Polyester Resin	0.260Kg
		Glass Fiber Rovings	0.473Kg
		Glass Fabric	0.231Kg
		Antimony Trioxide	0.0104Kg
		Decabromodiphenyl Oxide	0.010Kg
		Titanium Dioxide	0.0032Kg

Import Item 1 is applicable when the product exported is devoid of any filler material.

RA may take consequential action as per Policy / Procedures.

Case No.:35	Party Name: MARUTI TECHNO RUBBER PVT LTD	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
35 HQRNORM APPLY 00001013 AM22	RLA File 05AA04043153 AM21	Lic.No/Date: 0511002067 01/04/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-III for examination and deferred the case.			

Case No.:36	Party Name: GUJARAT FLUORO CHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00147419 AM22	RLA File 34AA04005754 AM22	Lic.No/Date: 3411000902 01/04/2021	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

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1. All technical details as per annexure to Appendix 4E.
2. Structural Formula of Raw Material and finished product with molecular weight.
3. % yield at each Chemical reaction.
4. Stichometric balance on molar basis.
5. Calculation sheet to arrive at the quantity of raw material asked.
6. Manufacturing process from starting imported raw material to finished product.
7. Details of other indigenous inputs with quantity, if any.
8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

37 Case No.:37	Party Name: Welspun	Meet No/Date:	Status:
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	Flooring Limited	NC/7/MEET/Sept/202122/9 06.10.2021	Approved
HQRNORM APPLY 00147500 AM22	RLA File 03AA04051369 AM22	Lic.No/Date: 0311005631 26/07/2021	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. HQRNORM APPLY 00147500 AM22, the Committee decided to ratify the license as under:-

Item of Export	UOM	SPC TILES/PVC TILES- (Min Net Weight of PVC composite/SQ Met/MM in export item 1.75 KG +/-2.5 percentage))		
Item of Export S. No.		2	3	4
Thickness of exports	MM	3.5	4	5
Quantity of exports	SQ Met	50,000	8,00,000	50,000
Minimum Weight of PVC/SPC Composite in export	KG	3,06,250	56,00,000	4,37,500
Minimum Weight of LDPE film in export packing.	KG	5,252	94,118	6,723

Import allowed to make SPC/PVC composite with 5% wastage

1. PVC Resin/PVC	KG	1,21,360	22,19,147	1,73,371
2. Calcium Carbonate powder	KG	1,70,887	31,24,786	2,44,124
3. Calcium Zinc Stabilizer	KG	5,502	1,00,601	7,859
4. PVC Processing Aid ACR 401 or equivalent	KG	3,641	66,574	5,201
5. internal Lubricant HG-60(multi alcholization Fatty Acid ester) or aquivalent	KG	3,722	68,054	5,317
6. Impact strength Modifier (Chlorinated polyethylene wax)	KG	15,071	2,75,576	21,529
7. Softener (Oxidised pollyethylene)	KG	879	16,075	1,256
8. carbon black	KG	502	9,186	718

Surfacing materials allowed for Import

9. UV Lacquer/UV varnish/ UV sealer/UV top coat	KG	1,900	30,400	1,900
10. Wear layer made of PVC (upto 600)+/- 10% GSM)	SQ Met	52,500	8,40,000	52,500
11. Print Layer made of PVC film (upto 100(+/- 10%) GSM)	SQ Met	52,500	8,40,000	52,500

12. Floor underlayment/Pads with IXPE (upto 125(+/- 10%)GSM)	SQ Met	52,500	8,40,000	52,500
13. LDPE Film for packing	KG	5,304.9	95,059.3	6,789

RA may take consequential action as per Policy / Procedures.

Case No.:38	Party Name: BIHAR MICA HOUSE	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00148575 AM22	RLA File 05AA04050757 AM22	Lic.No/Date: 0511003857 27/07/2021	
38 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Mesh Size of Export Product.			
2. Wastage at each stage of manufacturing.			

Case No.:39	Party Name: JYOTI PLASTIC WORKS P LTD	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved
HQRNORM APPLY 00148602 AM22	RLA File 03AA04054632 AM22	Lic.No/Date: 0311005675 27/07/2021	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00148602 AM22, the Committee decided to ratify the license as under:-			
3 9	Export item	Quantity	Import item
	KWIK SET PUSHER TRACK(KWIK SET PUSHER TRACK NET CONTENT:1) VARIABLE FORCE SPRING (PXZ SURE SET 4E SPRING): 678000.000 NOS, 2) ABS MOULDING POWDER (PA 717C):17142.857 KGS, 3) CELCON MOULDING POWDER (M90) (INDIGENOUS):6802.720 KGS)	678000Nos	VARIABLE FORCE SPRING (PXZ SURE SET 4E SPRING)
			ABS MOULDING POWDER (PA 717C)
			18000Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:40	Party Name: HALDIA PETROCHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00149436 AM22	RLA File 02AA04015892 AM22	Lic.No/Date: 0211001005 28/07/2021	

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (C&PC) for examination and deferred the case.

Case No.:41	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
41	HQRNORM APPLY 00148784 AM22	RLA File 03AA04049560 AM22	Lic.No/Date: 0311005686 28/07/2021
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) –III for examination and deferred the case.			

Case No.:42	Party Name: LAMIFABS & PAPERS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
HQRNORM APPLY 00148864 AM22	RLA File 03AA04054045 AM22	Lic.No/Date: 0311005689 28/07/2021	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00148864 AM22, the Committee decided to ratify the license as under:-			
4 2			
Export item	Quantity	Import item	Quantity
HDPE Tarpaulin coated with LDPE.((Net Content : HDPE - 118571.42Kgs, LDPE - 71428.58 Kgs, White Master Batch - 5000.00 Kgs, Black Master Batch - 5000.00 Kgs .))	200000Kg	HDPE	128000Kg
		LDPE	75000Kg
		WHITE MASTER BATCH	5000Kg
		BLACK MASTER BATCH	5000Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:43	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
43	HQRNORM APPLY 00148872 AM22	RLA File 03AA04049788 AM22	Lic.No/Date: 0311005691 28/07/2021
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) –III for examination and deferred the case.			

Case No.:44	Party Name: KWIK PATCH PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
44	HQRNORM APPLY 00149241 AM22	RLA File 04AA04013496 AM22	Lic.No/Date: 0411001199 28/07/2021

A. K. Kumar

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-III for examination and deferred the case.

Case No.:45	Party Name: HAIMA POLYMERS PVT LTD	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00149853 AM22	RLA File 10AA04006884 AM22	Lic.No/Date: 1011000451 29/07/2021	

45 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Specification/meshsize of import item Rubber Crumb Powder and NOC from MOEF & CC for import of this item.
2. Manufacturing process indicating Stage wise wastage of raw materials both imported and indigenous items.
3. Complete calculation for requirement of all the raw materials for the manufacture of export item indicating separately wastage of each item.

Case No.:46	Party Name: TANGERINE DESIGN PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
46 HQRNORM APPLY 00150877 AM22	RLA File 05AA04062812 AM22	Lic.No/Date: 0511003911 30/07/2021	

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) -III for examination and deferred the case.

Case No.:47	Party Name: HINDUSTAN ADHESIVES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00150977 AM22	RLA File 05AA04062190 AM22	Lic.No/Date: 0511003921 30/07/2021	

47 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Area of Export Product.
2. Coating Weight of Butyl Acrylate per Sq meter in export.
3. Justification of 14% wastage.

Case No.:48	Party Name: ASTRAL LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved
48 HQRNORM APPLY 00151030 AM22	RLA File 08AA04015721 AM22	Lic.No/Date: 0811002170 30/07/2021	

(Signature)

Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. HQRNORM APPLY 00151030 AM22, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
PP LOW NOISE PIPES(PP LOW NOISE PIPES)	100000Kg	Polypropylene (PP)	33000Kg
		Baso4- Barium Sulfate	65000Kg
		Master batch for pipe & fitting-CM-2556	2000Kg

RA may take consequential action as per Policy / Procedures.

Case No.:49	Party Name: ASTRAL LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
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HQRNORM APPLY 00151075 AM22	RLA File 08AA04015692 AM22	Lic.No/Date: 0811002171 30/07/2021
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Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00151075 AM22, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
PP LOW NOISE FITTINGS(PP LOW NOISE FITTINGS)	100000Kg	Polypropylene (PP)	29000Kg
		Baso4- Barium Sulfate	65000Kg
		Master batch for pipe & fitting-CM-2556	6000Kg

RA may take consequential action as per Policy / Procedures.

Case No.:50	Party Name: AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
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HQRNORM APPLY 00151083 AM22	RLA File 07AA04017904 AM22	Lic.No/Date: 0711001612 30/07/2021
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50 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Manufacturing process indicating stage wise wastage of raw materials, giving net import content in export item.
2. Complete calculation for requirement of all the raw materials for the manufacture of export item (both imported and indigenous items) indicating wastage of each item separately.
3. Specification, Dimension, Shape etc. with application/function of Rubber Gasket to export.

51 Case No.:51	Party Name: GUJARAT RAFFIA INDUSTRIES	Meet No/Date: NC/7/MEET/Sept/202122/9	Status: Deferred
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Signature

	LIMITED	06.10.2021	
HQRNORM APPLY 00152381 AM22	RLA File 08AA04018772 AM22	Lic.No/Date: 0811002192 02/08/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Nett Weigh of Aluminum Eyelet in Export.			
2. % wastage claimed for each import.			

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Case No.:52	Party Name: MARUTI TECHNO RUBBER PVT LTD	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved	
HQRNORM APPLY 00152307 AM22	RLA File 05AA04062937 AM22	Lic.No/Date: 0511003947 02/08/2021		
Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-III in File No. HQRNORM APPLY 00152307 AM22, the Committee decided to ratify the license as under:-				
Export item		Quantity	Import item	Quantity
Hydrophilic Swell Tape/Bar made out of TPE Compound(Good Swelling Properties)		25000Kg	TPE COMPOUND DRYFLEX	20400Kg
			ACRYLIC POLYMER WATER RETAINING AGENT	5100Kg
RA may take consequential action as per Policy / Procedures.				

Case No.:53	Party Name: D R COATS INK AND RESINS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00152660 AM22	RLA File 03AA04034601 AM22	Lic.No/Date: 0311005819 03/08/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. % Resin content is export.			
2. complete of export item.			
3. complete Technical Details as per Appendix to Annexure 4E.			

Case No.:54	Party Name: SAGAR POLYTECHNIK LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Approved
HQRNORM APPLY 00153620 AM22	RLA File 24AA04008170 AM22	Lic.No/Date: 2411000734 04/08/2021	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00153620 AM22, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
COMPOUND OF VINYL CHLORIDE (C) (containing 87% CPVC RESIN)	208000kg	CPVC RESIN	180960kg

RA may take consequential action as per Policy / Procedures.

Case No.:55	Party Name: GUJARAT FLUOROCHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00153657 AM22	RLA File 34AA04006292 AM22	Lic.No/Date: 3411000931 04/08/2021	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- 55
1. All technical details as per annexure to Appendix 4E.
 2. Structural Formula of Raw Material and finished product with molecular weight.
 3. % yield at each Chemical reaction.
 4. Stichometric balance on molar basis.
 5. Calculation sheet to arrive at the quantity of raw material asked.
 6. Manufacturing process from starting imported raw material to finished product.
 7. Details of other indigenous inputs with quantity, if any.
 8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:56	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
56 HQRNORM APPLY 00154087 AM22	RLA File 05AA04067722 AM22	Lic.No/Date: 0511003996 04/08/2021	

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-III for examination and deferred the case.

Case No.:57	Party Name: METRO TYRES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Approved
57 HQRNORM APPLY 00154088 AM22	RLA File 05AA04058015 AM22	Lic.No/Date: 0511003997 04/08/2021	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00154088 AM22, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity recommended for 100 Kg of export item
BICYCLE NYLON TYRES EPDM (MIN.7.5 percent) RUBBER COMPOUND	300.0	1. Synthetic Rubber (PBR)/SBR	11.2 kg
		2. Synthetic Rubber (EPDM)	8.0 Kg
		3 Carbon Black	17.2 Kg
		4. Rubber Chemicals (Accelerators)	0.8 Kg
		5. Rubber Chemicals (Antioxidant)	0.8 Kg
		6. Bead Wire	10.0 Kg
		7. Misc. Chem	8.0 Kg
		8. Nylon Tyre Chord Fabric dipped	10.8 Kg
		9. Zinc Ingot	1.2 Kg
		10. Precipitated Silica	3.2 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:58	Party Name: HARTEX RUBBER PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00154422 AM22	RLA File 09AA04008517 AM22	Lic.No/Date: 0911001319 05/08/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. To indicate Generic name of Synthetic Rubber at S. No. 2 & 3 of imports. 2. Reason for importing higher quantity of Natural Rubber comparing to norms fixed at SION S. No. A 2713 for the export of similar item. 3. Application/function of import item Aramid Bead Rings and width of Reflective tapes. 4. Complete calculation for the requirement of all the raw materials (both imported and indigenous) for the manufacture of export item giving its wastage separately.			

Case No.:59	Party Name: VINYL TUBOS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
59 HQRNORM APPLY 00154880 AM22	RLA File 05AA04062009 AM22	Lic.No/Date: 0511004024 05/08/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-I for examination and deferred the case.			

60 Case No.:60	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9	Status: Deferred
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		06.10.2021	
HQRNORM APPLY 00155633 AM22	RLA File 04AA04016996 AM22	Lic.No/Date: 0411001260 06/08/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. What is the difference between Export and Import items. 2. Composition of Export item. 3. COA of Import item from foreign supplier. 4. COA of Export item.			

Case No.:61	Party Name: RISHI FIBC SOLUTIONS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
61 HQRNORM APPLY 00155788 AM22	RLA File 34AA04005631 AM22	Lic.No/Date: 3411000949 06/08/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-I for examination and deferred the case.			

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Case No.:62	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved												
HQRNORM APPLY 00157206 AM22	RLA File 039504000071 AM21	Lic.No/Date: 0311006046 09/08/2021													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00154088 AM22, the Committee decided to ratify the license as under:-															
<table><tr><td>Export item</td><td>Quantity</td><td>Import item</td><td>Quantity</td></tr><tr><td rowspan="3">BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1PERCENT STABILISED BY EMUSIFIERS (PIDICRYL 7400)</td><td rowspan="3">105000 Kg</td><td>1. BUTYL ACRYLATE</td><td>41685.0 Kg</td></tr><tr><td>2. Styrene</td><td>16128 Kg</td></tr><tr><td>3. Acryl Amide</td><td>1092 Kg</td></tr></table>				Export item	Quantity	Import item	Quantity	BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1PERCENT STABILISED BY EMUSIFIERS (PIDICRYL 7400)	105000 Kg	1. BUTYL ACRYLATE	41685.0 Kg	2. Styrene	16128 Kg	3. Acryl Amide	1092 Kg
Export item	Quantity	Import item	Quantity												
BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1PERCENT STABILISED BY EMUSIFIERS (PIDICRYL 7400)	105000 Kg	1. BUTYL ACRYLATE	41685.0 Kg												
		2. Styrene	16128 Kg												
		3. Acryl Amide	1092 Kg												
RA may take consequential action as per Policy / Procedures.															

Case No.:63	Party Name: GLENROCK RUBBER PRODUCTS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
63 HQRNORM APPLY 00157245 AM22	RLA File 10AA04007880 AM22	Lic.No/Date: 1011000472 09/08/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Manufacturing Process indicating stage wise wastage of both imported and indigenous raw			

- materials.
2. Specification/Mesh size of Rubber Crumb Powder to import, giving complete calculation for requirement of raw materials both imported and indigenous and wastage separately.
 3. NOC from M/o Environment Forest & Climate Change for import of Rubber Crumb Powder.

Case No.:64	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Approved
HQRNORM APPLY 00156941 AM22	RLA File 039504000958 AM20	Lic.No/Date: 0311006031 09/08/2021	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. HQRNORM APPLY 00156941 AM22, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1PERCENT STABILISED BY EMUSIFIERS (PIDICRYL 7400)	85000 Kg	1. BUTYL ACRYLATE	33745 Kg
		2. STYRENE	13056 Kg
		3. ACRYLAMIDE	884 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:65	Party Name: HARTEX RUBBER PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00157267 AM22	RLA File 09AA04006718 AM22	Lic.No/Date: 0911001342 09/08/2021	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. To indicate Generic name of Synthetic Rubber at S. No. 2 & 3 of imports.
2. Reason for importing higher quantity of Natural Rubber comparing to norms fixed at SION S. No. A 2713 for the export of similar item.
3. Application/function of import item Aramid Bead Rings and width of Reflective tapes.
4. Complete calculation for the requirement of all the raw materials (both imported and indigenous) for the manufacture of export item giving its wastage separately.

Case No.:66	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
HQRNORM APPLY 00156967 AM22	RLA File 03AA04018783 AM21	Lic.No/Date:0311006034 09/08/2021	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. HQRNORM APPLY 00156967 AM22, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
PIDICRYL 7400(BUTYL ACRYLATE AND STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1% STABILIZED BY EMULSIFIERS)	110000 Kg	1. BUTYL ACRYLATE	43670 Kg
		2. STYRENE	16896 Kg
		3. ACRYLAMIDE	1144 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:67	Party Name: VISION PRODUCTS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00158141 AM22	RLA File 34AA04006310 AM22	Lic.No/Date: 3411000955 09/08/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. % Resin content in the export.			
2. Justification for submits applied in the export item.			

Case No.:68	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Approved
HQRNORM APPLY 00156969 AM22	RLA File 039504000408 AM21	Lic.No/Date: 0311006035 09/08/2021	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. HQRNORM APPLY 00156969 AM22, the Committee decided to ratify the license as under:-			
Export item	Quantity	Import item	Quantity
BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1PERCENT STABILISED BY EMUSIFIERS (PIDICRYL 7400)(NIL)	150000 Kg	1. BUTYL ACRYLATE	59550 Kg
		2. STYRENE	23040 Kg
		3. ACRYLAMIDE	1560 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:69	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
HQRNORM APPLY 00156974 AM22	RLA File 039504000290 AM21	Lic.No/Date: 0311006036 09/08/2021	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00156974 AM22, the Committee decided to ratify the license as under:-			

Arup Kumar

विलास कुमार/ARUP KUMAR
उप महानिदेशक निदेश व्यापार/Dy DGFT
निदेश व्यापार महानिदेशालय/DGFT
मणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export item	Quantity	Import item	Quantity
BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1PERCENT STABILISED BY EMUSIFIERS (PIDICRYL 7400)	125000 Kg	1. BUTYL ACRYLATE 2. STYRENE 3. ACRYLAMIDE	49625 Kg 19200 Kg 1300 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:70	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Approved
HQRNORM APPLY 00156981 AM22	RLA File 039504001092 AM20	Lic.No/Date: 0311000422 09/08/2021	

70 Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. HQRNORM APPLY 00156981 AM22, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-1PERCENT STABILISED BY EMUSIFIERS (PIDICRYL 7400)	100000 Kg	1. BUTYL ACRYLATE 2. STYRENE 3. ACRYLAMIDE	39700 Kg 15360 Kg 1040 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:71	Party Name: HARTEX RUBBER PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00157191 AM22	RLA File 09AA04007755 AM22	Lic.No/Date: 0911001334 09/08/2021	

71 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. To indicate Generic name of Synthetic Rubber at S. No. 2 & 3 of imports.
2. Reason for importing higher quantity of Natural Rubber comparing to norms fixed at SION S. No. A 2713 for the export of similar item.
3. Application/function of import item Aramid Bead Rings and width of Reflective tapes.
4. Complete calculation for the requirement of all the raw materials (both imported and indigenous) for the manufacture of export item giving its wastage separately.

Case No.:72	Party Name: GUJARAT FLUOROCHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
72 HQRNORM APPLY 00158505 AM22	RLA File 34AA04006392 AM22	Lic.No/Date: 3411000960 10/08/2021	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. All technical details as per annexure to Appendix 4E.
2. Structural Formula of Raw Material and finished product with molecular weight.
3. % yield at each Chemical reaction.
4. Stichometric balance on molar basis.
5. Calculation sheet to arrive at the quantity of raw material asked.
6. Manufacturing process from starting imported raw material to finished product.
7. Details of other indigenous inputs with quantity, if any.
8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:73	Party Name: D R COATS INK AND RESINS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00158471 AM22	RLA File 34AA04006392 AM22	Lic.No/Date: 0311006060 10/08/2021	

73 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. % Resin content is export.
2. Complete of export item
3. Complete Technical Details as per Appendix to Annexure 4E.

Case No.:74	Party Name: D R COATS INK AND RESINS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00158472 AM22	RLA File 039404000655 AM21	Lic.No/Date: 0311006061 10/08/2021	

74 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. % Resin content is export.
2. Complete of export item
3. Complete Technical Details as per Appendix to Annexure 4E.

Case No.:75	Party Name: GUJARAT FLUORO CHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00158503 AM22	RLA File 34AA04006388 AM22	Lic.No/Date: 3411000958 10/08/2021	

75 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. All technical details as per annexure to Appendix 4E.
2. Structural Formula of Raw Material and finished product with molecular weight.
3. % yield at each Chemical reaction.
4. Stichometric balance on molar basis.
5. Calculation sheet to arrive at the quantity of raw material asked.
6. Manufacturing process from starting imported raw material to finished product.

7. Details of other indigenous inputs with quantity, if any.
8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:76	Party Name: GUJARAT FLUOROCHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00158504 AM22	RLA File 34AA04005750 AM22	Lic.No/Date: 3411000959 10/08/2021	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- 76
1. All technical details as per annexure to Appendix 4E.
 2. Structural Formula of Raw Material and finished product with molecular weight.
 3. % yield at each Chemical reaction.
 4. Stichometric balance on molar basis.
 5. Calculation sheet to arrive at the quantity of raw material asked.
 6. Manufacturing process from starting imported raw material to finished product.
 7. Details of other indigenous inputs with quantity, if any.
 8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:77	Party Name: GUJARAT FLUOROCHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00159756 AM22	RLA File 34AA04006387 AM22	Lic.No/Date: 3411000961 11/08/20218	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

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1. All technical details as per annexure to Appendix 4E.
 2. Structural Formula of Raw Material and finished product with molecular weight.
 3. % yield at each Chemical reaction.
 4. Stichometric balance on molar basis.
 5. Calculation sheet to arrive at the quantity of raw material asked.
 6. Manufacturing process from starting imported raw material to finished product.
 7. Details of other indigenous inputs with quantity, if any.
 8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:75	Party Name: METRO TYRES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00160913 AM22	RLA File 30AA04011536 AM22	Lic.No/Date: 3011001012 12/08/2021	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Reason for importing higher quantity of Natural Rubber comparing to norms fixed at SION S. No A 2713 for the export of similar item.
2. Complete calculation for the requirement of all the raw materials (both imported and indigenous) for the manufacture of export item giving its wastage separately.
3. Thickness of Reflective tape of imported item.

Case No.:79	Party Name: GUJARAT FLUOROCHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00160983 AM22	RLA File 34AA04006291 AM22	Lic.No/Date: 3411000971 12/08/2021	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- 79
1. All technical details as per annexure to Appendix 4E.
 2. Structural Formula of Raw Material and finished product with molecular weight.
 3. % yield at each Chemical reaction.
 4. Stichometric balance on molar basis.
 5. Calculation sheet to arrive at the quantity of raw material asked.
 6. Manufacturing process from starting imported raw material to finished product.
 7. Details of other indigenous inputs with quantity, if any.
 8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:75	Party Name: L AND P RUBBER INDUSTRIES	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00161797 AM22	RLA File 10AA04008121 AM22	Lic.No/Date: 1011000491 13/08/2021	

80 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Manufacturing process indicating application of export item.
2. Composition of export item, giving specification of import item Silica.
3. Complete calculation for the requirement of all the raw materials both imported and indigenous for the manufacture of export item, giving wastage separately.

Case No.:81	Party Name: GUJARAT FLUOROCHEMICALS LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
81 HQRNORM APPLY 00162024 AM22	RLA File 34AA04006509 AM22	Lic.No/Date: 3411000979 13/08/2021	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. All technical details as per annexure to Appendix 4E.
2. Structural Formula of Raw Material and finished product with molecular weight.
3. % yield at each Chemical reaction.
4. Stichometric balance on molar basis.
5. Calculation sheet to arrive at the quantity of raw material asked.
6. Manufacturing process from starting imported raw material to finished product.
7. Details of other indigenous inputs with quantity, if any.
8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:82	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
82 HQRNORM APPLY 00162026 AM22	RLA File 34AA04006514 AM22	Lic.No/Date: 3411000980 13/08/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-I for examination and deferred the case.			

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Case No.:83	Party Name: CHEMICAL PROCESS PIPING PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved	
HQRNORM APPLY 00162253 AM22	RLA File 03AA04061405 AM22	Lic.No/Date: 0311006163 13/08/2021		
Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. HQRNORM APPLY 00162253 AM22, the Committee decided to ratify the license as under:-				
Export item		Quantity	Import item	Quantity
Glass Fiber Reinforced Plastic Products (GRP Chimney (Liners) and GRP Ducts and Fittings)((Net content of Glass Fiber - 258404 KG and Net content of synthetic Resin - 268665 KG) (without any filler material)		581583 Kg	1. Glass Fibre Reinforcement Roving / Woven Roving	271324 Kg
			2. Synthetic Resin - Unsaturated Polyester	282098 Kg
RA may take consequential action as per Policy / Procedures.				

Case No.:84	Party Name: MULTIPRENE INTERNATIONALS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved
8 4 HQRNORM APPLY 00163608 AM22	RLA File 03AA04059980 AM22	Lic.No/Date: 0311006203 16/08/2021	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00163608 AM22, the Committee decided to ratify the license as under:-			

Export item	Quantity	Import item	Quantity
THERMOPLASTIC ELASTOMER((Net Content of Import Item: STYRENE ETHYLENE BUTADIENE STYRENE 14,175 Kgs.))	47250 Kg	STYRENE ETHYLENE BUTADIENE STYRENE (SEBS)	14600 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:85	Party Name: LAND P RUBBER INDUSTRIES	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00165177 AM22	RLA File 10AA04008378 AM22	Lic.No/Date: 1011000507 18/08/2021	
85 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Composition of export item, giving specification of import item Silica. 2. Complete calculation for the requirement of all the raw materials both imported and indigenous for the manufacture of export item, giving wastage separately.			

Case No.:86	Party Name: MARUTI POLY FILM PACK LLP	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Approved
HQRNORM APPLY 00165311 AM22	RLA File 03AA04066880 AM22	Lic.No/Date: 0311006260 18/08/2021	
8 Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. 6 HQRNORM APPLY 00165311 AM22, the Committee decided to ratify the license as under:-			
Export item	Quantity	Import item	Quantity
LLDPE STRETCH WRAP FILM(LLDPE STRETCH WRAP FILM)	100000 Kg	LLDPE GRNAULES	104000 Kg
		Poly Isobutylene (PIB)	1000 KG
RA may take consequential action as per Policy / Procedures.			

Case No.:87	Party Name: CREATIVE POLYPACK LTD	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
87 HQRNORM APPLY 00165335 AM22	RLA File 02AA04016490 AM2	Lic.No/Date: 0211001104 18/08/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-I for examination and deferred the case.			

88 Case No.:88	Party Name: FLUOROPLAST	Meet No/Date: NC/7/MEET/Sept/202122/9	Status: Deferred
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	SOLUTIONS PRIVATE LIMITED	06.10.2021	
HQRNORM APPLY 00165401 AM22	RLA File 05AA04068622 AM22	Lic.No/Date: 0511004177 18/08/2021	

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-I for examination and deferred the case.

1. Manufacturing Process in detail.
2. Indicating wastage at each stage of Manufacturing.
3. Quantity and Commercial Value of Scrap Generated.

Case No.:89	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
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HQRNORM APPLY 00167478 AM22	RLA File 03AA04060939 AM22	Lic.No/Date: 0311006303 20/08/2021	
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89 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. The specification and function of each input for the manufacture of the export item.
2. Import content in the export item.
3. Complete calculation for the requirement of all the inputs both imported and indigenous for the manufacture of export item, giving wastage separately.

Case No.:90	Party Name: ORIENTAL EXPORT CORPORATION	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
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90 HQRNORM APPLY 00167483 AM22	RLA File 03AA04064568 AM22	Lic.No/Date: 0311006304 20/08/2021	
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Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. End use of export product.

Case No.:91	Party Name: UNIFORM SYNTHETICS	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
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91 HQRNORM APPLY 00167489 AM22	RLA File 03AA04064302 AM22	Lic.No/Date: 0311006305 20/08/2021	
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Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)- II for examination and deferred the case.

Case No.:84	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
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92 HQRNORM APPLY 00169722 AM22	RLA File 52AA04013813 AM22	Lic.No/Date: 5211001219 24/08/2021	
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Dilip Kumar

विलास कुमार/DILIP KUMAR
उप निदेशक विदेश व्यापार/Dy. DGT
विदेश व्यापार महाविभाग/DGAT
मणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. To indicate percentage of solid content in the export item.
2. Material balance of the export item.
3. Manufacturing process indicating calculation for the requirement of raw materials and its wastage separately.
4. Production of export item vis-à-vis consumption of import items for the last three years duly certified by Chartered Accountant.

Case No.:93	Party Name: KHANNA POLYRIB PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00163608 AM22	RLA File 06AA04005843 AM22	Lic.No/Date: 0611000661 24/08/2021	

93 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Details of indigenous Input with quantity.
2. % wastage claimed.

Case No.:94	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
94 HQRNORM APPLY 00169875 AM22	RLA File 03AA04065819 AM22	Lic.No/Date: 0311006407 24/08/2021	

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)-III for examination and deferred the case.

Case No.:95	Party Name: EXPANDED POLYMER SYSTEMS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
95 HQRNORM APPLY 00169922 AM22	RLA File 03AA04070589 AM22	Lic.No/Date: 0311006412 24/08/2021	

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) –III for examination and deferred the case.

Case No.:96	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
96 HQRNORM APPLY 00169947 AM22	RLA File 03AA04065779 AM22	Lic.No/Date: 0311006420 25/08/202112'	

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) –III for examination and deferred the case.

A. P. Kumar

विलीप कुमार/DILIP KUMAR
उप महासंचालक निदेश व्यापार/Dy. DG
निदेश व्यापार महानिदेशालय/DG
राष्ट्रिय एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:97

Party Name: LOPAREX
INDIA PRIVATE LIMITEDMeet No/Date:
NC/7/MEET/Sept/202122/9
06.10.2021Status:
DeferredHQRNORM APPLY
00172396 AM22RLA File 03AA04073382
AM22Lic.No/Date: 0311006509
27/08/2021

97 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. The specification and function of each input for the manufacture of the export item.
2. Import content in the export item.
3. Complete calculation for the requirement of all the inputs both imported and indigenous for the manufacture of export item, giving wastage separately.

Case No.:98

Party Name: GUJARAT
FLUOROCHEMICALS
LIMITEDMeet No/Date:
NC/7/MEET/Sept/202122/9
06.10.2021Status:
DeferredHQRNORM APPLY
00172022 AM22RLA File 34AA04006820
AM22Lic.No/Date: 3411001020
27/08/2021

98 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. All technical details as per annexure to Appendix 4E.
2. Structural Formula of Raw Material and finished product with molecular weight.
3. % yield at each Chemical reaction.
4. Stichometric balance on molar basis.
5. Calculation sheet to arrive at the quantity of raw material asked.
6. Manufacturing process from starting imported raw material to finished product.
7. Details of other indigenous inputs with quantity, if any.
8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:99

Party Name: GUJARAT
FLUOROCHEMICALS
LIMITEDMeet No/Date:
NC/7/MEET/Sept/202122/9
06.10.2021Status:
DeferredHQRNORM APPLY
00172023 AM22RLA File 34AA04006819
AM22Lic.No/Date: 3411001021
27/08/2021

99 Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. All technical details as per annexure to Appendix 4E.
2. Structural Formula of Raw Material and finished product with molecular weight.
3. % yield at each Chemical reaction.
4. Stichometric balance on molar basis.
5. Calculation sheet to arrive at the quantity of raw material asked.
6. Manufacturing process from starting imported raw material to finished product.

7. Details of other indigenous inputs with quantity, if any.
8. Copy of guaranteed norms of consumption from Technology Supplier, if any.

NC will also visit manufacturing site of the firm.

Case No.:94	Party Name: MARINE HYDROCOLLOIDS	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
100 HQRNORM APPLY 00172071 AM22	RLA File 10AA04008054 AM22	Lic.No/Date: 1011000515 27/08/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)- II for examination and deferred the case.			

Case No.:101	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
101 HQRNORM APPLY 00172883 AM22	RLA File 24AA04010118 AM22	Lic.No/Date: 2411000811 28/08/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)- I for examination and deferred the case.			

Case No.:102	Party Name: SHRINATH ROTOPACK PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00173565 AM22	RLA File 09AA04011138 AM22	Lic.No/Date: 0911001454 30/08/2021	
102	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-		
	1. Details of indigenous input with Quantity. 2. Nett content of each input in Export. 3. % wastage claimed and justification for same. 4. Process of manufacture in details.		

Case No.:103	Party Name: INTERNATIONAL CONVEYORS LTD.	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
HQRNORM APPLY 00173804 AM22	RLA File 03AA04074290 AM22	Lic.No/Date: 0311006561 31/08/2021	
103	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-		
	1. Net weight of Export Product/SQ meter without Fastner with pins. 2. Material Balance between Import & Export taking in to account wastage claimed		

Case No.:104	Party Name: KONNARK POLYMER PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
104 HQRNORM APPLY 00174614 AM22	RLA File 03AA04072616 AM22	Lic.No/Date: 0311006602 01/09/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)- I for examination and deferred the case.			

Case No.:105	Party Name: MARUTI RUB-PLAST PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
105 HQRNORM APPLY 00175800 AM22	RLA File 05AA04075388 AM22	Lic.No/Date: 0511004448 02/09/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. Drawing Design with specification of Export item. 2. Import content of EPDM in the export item. 3. Calculation of requirement of imported and indigenous items for the manufacturing of export item (EPDM Extruded Profile), giving wastage separately.			

Case No.:106	Party Name: HINDUSTAN ADHESIVES LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
106 HQRNORM APPLY 00176001 AM22	RLA File 05AA04073600 AM22	Lic.No/Date:0511004460 02/09/2021	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
4. Area of Export Product. 5. Coating Weight of Butyl Acrylate per Sq meter in export. 6. Justification of 14% wastage.			

Case No.:107	Party Name: PLATINUM POLYMERS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
107 HQRNORM APPLY 00175585 AM22	RLA File 03AA04068996 AM22	Lic.No/Date: 0311006637 02/09/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)- I for examination and deferred the case.			

108 Case No.:108	Party Name: PLATINUM	Meet No/Date:	Status:
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	POLYMERS PRIVATE LIMITED	NC/7/MEET/Sept/202122/9 06.10.2021	Deferred
HQRNORM APPLY 00175587 AM22	RLA File 03AA04070422 AM22	Lic.No/Date: 0311006638 02/09/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) (SK) for examination and deferred the case.			

Case No.:109	Party Name: PLATINUM POLYMERS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
109 HQRNORM APPLY 00175588 AM22	RLA File 03AA04070371 AM22	Lic.No/Date: 0311006639 02/09/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant)- I for examination and deferred the case.			

Case No.:110/	Party Name: TAYAJE AND SONS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
110 HQRNORM APPLY 00176348 AM22	RLA File 05AA04075641 AM22	Lic.No/Date: 0511004471 03/09/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) – I for examination and deferred the case.			

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Case No.:111	Party Name: PLASTO MANUFACTURING CO,	Meet No/Date: NC/7/MEET/Sept/202122/ 9 06.10.2021	Status: Approved	
HQRNORM APPLY 00176379 AM22	RLA File 07AA04025207 AM22	Lic.No/Date:0711001846 03/09/2021		
Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00176379 AM22, the Committee decided to ratify the license as under:-				
Export item		Quantity	Import item	Quantity
Compostable garbage bags on roll(compostable garbage bags on roll)		80 MTS	COMPOSTABLE POLYESTERS RESIN	84 MTS
RA may take consequential action as per Policy / Procedures.				

Case No.:112	Party Name: EXPANDED POLYMER SYSTEMS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
112 HQRNORM APPLY 00176967 AM22	RLA File 03AA04078033 AM22	Lic.No/Date: 0311006702 04/09/2021	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) –II for examination and deferred the case.			

Case No.:113

Party Name: Welspun
Flooring LimitedMeet No/Date:
NC/7/MEET/Sept/202122/9
06.10.2021

Approved

HQRNORM APPLY
00178844 AM22RLA File 03AA04066297
AM22Lic.No/Date: 0311006767
07/09/2021

Decision : Based on the examination of the case of firm by Technical Expert (Consultant)-I in File No. HQRNORM APPLY 00178844 AM22, the Committee decided to ratify the license as under:

Item of Export	UOM	SPC Tiles / PVC Tiles (Thickness 4.0 MM) (Min Net Weight of PVC composite / SQ Met/MM in export item 1.75 KG +/- 2.5%)
Thickness of export	MM	4.0
Qty if exports	SQ Met	11,00,000
Minimum Weight of PVC/SPC Composite in export	KG	77,00,000
Minimum Weight of LDPE in export packing	KG	1,29,411
Import allowed to make SPC/PVC Composite with 5% wastage		
1. PVC Resin / PVC	KG	30,51,327
2. Calcium Carbonate powder	KG	42,96,581
3. Calcium Zinc Stabilizer	KG	1,38,327
4. PVC Processing aid ACR 401 or equivalent	KG	91,540
5. Internal Lubricant HG-60 (multi alcoholization fatty acid ester) or equivalent	KG	93,574
6. Impact strength modifier (Chlorinated polyethylene wax)	KG	3,78,917
7. Softener (Oxidised polyethylene)	KG	22,103
8. Carbon Black	KG	12,631
Surfacing materials allowed for import		
9. UV Lacquer/UV varnish/UV sealer/UV topcoat	KG	41,800
10. Wear Layer made of PVC (upto 600 (+/-10%) (GSM)	SQ Met	11,55,000
11. Print Layer made of PVC (upto 100 (+/- 10%) (GSM)	SQ Met	11,55,000
12. Floor underlayment / Pads with IXPE (upto 125 (+/-10%) (GSM)	SQ Met	11,55,000
13. LDPE film for packing	KG	1,30,706

114

Case No.:114

Party Name: MCPPI INDIA
PRIVATE LIMITEDMeet No/Date:
NC/7/MEET/Sept/202122/9
06.10.2021Status:
Deferred

A. C. p. Kumar

विदेशी व्यापार/OLIP KUMAR
उप निदेशक विदेश व्यापार/Dy. DCFT
विदेश व्यापार महाविभाग/DGFT
कमिश्नर एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQRNORM APPLY
00178844 AM22

RLA File 03AA04065347
AM22

Lic.No/Date: 0311006831
09/09/2021

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

1. Details of indigenous input with Quantity.
2. Specific Name of Plasticizer.

Case No.:115

Party Name: GULF OIL
LUBRICANTS INDIA
LIMITED

Meet No/Date:
NC/7/MEET/Sept/202122/9
06.10.2021

Status:
Deferred

115 HQRNORM APPLY
00180553 AM22

RLA File 03AA04082542
AM22

Lic.No/Date:0311006834
09/09/2021

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) –II for examination and deferred the case.

Case No.:116

Party Name: VISION
POLYMER PRIVATE
LIMITED

Meet No/Date:
NC/7/MEET/Sept/202122/
9
06.10.2021

Approved

HQRNORM APPLY
00181600 AM22

RLA File 34AA04007309
AM22

Lic.No/Date: 3411001096
10/09/2021

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Decision : The Committee consider the case as per agenda and decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
Acrylic sheet	2,00000 KG	Polymethyl Methacrylate	2,10000 Kg

RA may take consequential action as per Policy / Procedures.

Case No.:117

Party Name: SMI Coated
Products Pvt. Ltd.

Meet No/Date:
NC/7/MEET/Sept/202122/
9
06.10.2021

Status:
Deferred

HQRNORM APPLY
00184225 AM22

RLA File 03AA04065170
AM22

Lic.No/Date:0311006961
09/09/2021

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Decision : Based on the examination of the case of firm by Technical Expert (Consultant) in File No. HQRNORM APPLY 00181600 AM22, the Committee decided to ratify the license as under:-

Export item	Quantity	Import item	Quantity
Self Adhesive Coated BOPP Film (using Biaxially Oriented Polypropylene Film)	6000000 SQM	Coated Biaxially Oriented Polypropylene Film	6240000 SQM
		Adhesive (100 Percent Solid) Rubber Based Hot melt	120000 Kg
		Glassine Paper (60 gsm)	6240000

Dr. J. K. Sharma

	+/- 10 Percent)	SQM
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RA may take consequential action as per Policy / Procedures.

Case No.:114	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED	Meet No/Date: NC/7/MEET/Sept/202122/9 06.10.2021	Status: Deferred
118 HQRNORM APPLY 00184294 AM22	RLA File 03AA04084729 AM22	Lic.No/Date:0311006969 15/09/2021	

Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert (Consultant) -III for examination and deferred the case.

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वणिज्य एवं उद्योग मंत्रालय
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